

# COMMERCIAL GENERAL LIABILITY POLICY WORDINGS

UIN: FGI-LI-P16-17-V01-16-17

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**Future Generali India Insurance Company Limited**, Corporate & Registered Office : 6th Floor, Tower - 3, Indiabulls Finance Center, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400013, Maharashtra Care Line: - IRDA Regn. No 132, CIN - U66030MH2006PLC165287, Service Tax Registration Number : AABCFO19IRSD002

**Commercial General Liability Insurance – Occurrence Based form**

**Wording of Contents**

**Section**

- Coverage
- Investigation, Defence and Settlements
- Supplementary Payments
- Coverage Territory
- Who Is an Insured
- Limits of Insurance
- Exclusions
- Conditions
- Definitions

***Insurance Contract***

Please read the entire policy carefully. The terms and conditions of this insurance include the various sections of this policy: Coverage; Investigation, Defence and Settlements; Supplementary Payments; Coverage Territory; Who Is an Insured; Limits of Insurance; Exclusions; Conditions; and Definitions, as well as the Declarations, and any Endorsements and Schedules made a part of this policy.

Throughout this policy the words "You" and "Your" refer to the first named **Insured** shown in the Declarations and other persons or organisations qualifying as a named **Insured** under this policy. The words "We," "Us" and "Our" refer to Future Generali India Insurance Company Limited.

In addition to the named **Insured**, other persons or organisations may qualify as **Insured**. Those persons or organisations and the conditions under which they qualify as **Insured** are identified in the Who Is An Insured section of this policy.

Words and phrases that appear in **bold** print have special meanings and are defined in the Definitions section of this policy.

**Coverage**

***Bodily Injury and Property Damage Liability Coverage***

- A. Subject to all of the terms and conditions of this insurance, We will pay damages that the **Insured** becomes legally obligated to pay by reason of liability imposed by law for **Bodily Injury** or **Property Damage** caused by an **Occurrence** to which this coverage applies.
- B. This coverage applies only to such **Bodily Injury** or **Property Damage** that occurs during the policy period.

Damages for **Bodily Injury** include damages claimed by a person or organisation for care, loss of services or death resulting at any time from the **Bodily Injury**.

We may at any time, at Our discretion, pay the applicable Limits Of Insurance that remains available.

The maximum amount We will pay hereunder is fixed as set forth in the Limits Of Insurance section of this policy.

Our obligations hereunder end when We have used up the applicable Limits Of Insurance.

Other than as provided under the Investigation, Defence And Settlements and Supplementary Payments sections of this policy, We have no other obligation or liability whatsoever to pay sums or perform acts or services under this insurance and the policy.

### ***Investigation, Defence and Settlements***

- A. Subject to all of the terms and conditions of this policy, We, at Our discretion, will have the right, but no obligation, to defend the **Insured**. We may, at Our discretion, require You to defend the **Insured**. If We require You to defend the **Insured**, then You must select and retain a lawyer to represent the **Insured**:
- from a list of lawyers supplied to You by Us; or
  - with Our prior written consent.

We are entitled to exercise all of the **Insured**'s rights in the choice of arbitrators and in the conduct of any arbitration proceedings, except when the proceedings are between Us and the **Insured**.

- B. If a **Suit** is brought, We will pay reasonable legal fees and necessary litigation expenses that are **Claim Adjustment Expenses**, to defend the **Insured**.
- C. We may, at Our discretion, investigate any circumstance and make any settlement, regardless of whether any claim has been made or **Suit** has been brought.

### ***Supplementary Payments***

Subject to all of the terms and conditions of this insurance, We will pay, with respect to a claim or **Suit** to which this insurance applies:

- A. **Claim Adjustment Expenses**.
- B. reasonable expenses (other than **Claim Adjustment Expenses**) incurred by the **Insured** at Our request to assist Us in the investigation or defence of such claim or **Suit**, including actual loss of earnings up to Indian Rupees 5,000 a day because of time off from work.
- C. interest on the full amount of a judgment that accrues after entry of the judgment and before We have paid, offered to pay or deposited in court the part of the judgment that is within the applicable Limits Of Insurance.

Supplementary Payments does not include any other fine or penalty.

### ***Coverage Territory***

Subject to all of the terms and conditions of this insurance, this insurance:

- applies only to **Bodily Injury** or **Property Damage** that takes place in **India**.
- does not apply to any damages, loss, cost or expense in connection with any **Suit** brought outside **India**.

### ***Who Is An Insured***

#### ***Sole Proprietorships***

If You are an individual, then You and Your spouse are the **Insured**; but You and Your spouse are the **Insured** only with respect to the conduct of a business of which You are the sole owner.

If You die:

- Persons or organisations having proper temporary custody of Your property are the **Insured**; but they are the **Insured** only with respect to the maintenance or use of such property and only for acts until Your legal representative has been appointed; and
- Your legal representatives are the **Insured**; but they are **Insured** only with respect to their duties as Your legal representatives. Such legal representatives will assume Your rights and duties under this policy.

### ***Partnerships, Joint Ventures Or Unincorporated Organisations***

If You are a partnership established in accordance with the laws prevailing in India, a joint venture established in accordance with the laws prevailing in India or an unincorporated organisation, including but not limited to an association of persons or a private trust functioning in accordance with the laws prevailing in India, then You are an **Insured**. Your partners and their spouses in the case of a partnership; joint venture partners and their spouses in the case of a joint venture; principal office bearers and their spouses in the case of an unincorporated organisation are the **Insured**; but they are the **Insured** only with respect to the conduct of Your business.

### ***Other Organisations***

If You are an organisation other than a partnership, joint venture or unincorporated organisation, then You are an **Insured**. Your directors and **Officers** are also the **Insured**; but they are the **Insured** only with respect to their duties as Your directors or **Officers**. Your stockholders and their spouses are the **Insured**; but they are the **Insured** only with respect to their liability as Your stockholders.

### ***Employees***

Your employees are the **Insured**; but they are the **Insured** only for acts within the scope of their employment with You or while performing duties related to the conduct of Your business.

However, no employee is an **Insured** for:

A. any injury:

1. to You, to any of Your directors, members, **Officers** or partners (whether or not an employee) or to any co-employee while such injured person is either:
    - in the course of his or her employment; or
    - while performing duties related to the conduct of Your business;
  2. to the brother, child, parent, sister or spouse of the persons described in subparagraph A.1. above as a consequence of any injury described in that subparagraph; or
  3. for which there is any obligation to share damages with or repay someone else who must pay damages because of any injury described in subparagraphs A.1. or A.2. Above.
- B. **Property Damage** to any property owned, occupied or used by You or by any of Your directors, members, **Officers** or partners (whether or not an employee) or by any of Your employees.

### ***Who Is An Insured Subsidiary Or Newly Acquired Or Formed Organisations***

If there is no other commercial general liability insurance available to such organizations, the following organisations will qualify as named **Insured**:

- A. Your India incorporated or registered subsidiary organisation of which, at the beginning of the policy period and at the time of loss, You control, either directly or indirectly, more than 50

percent of the interests entitled to vote generally in the election of the governing body of such organisation; or

B. an India incorporated or registered subsidiary organisation You acquire or form during the policy period, if at the time of loss You control, either directly or indirectly, more than 50 percent of the interests entitled to vote generally in the election of the governing body of such organisation. However, unless We agree to extend coverage for an additional period (in accordance with the provisions of the paragraph under Limitations On Who Is An Insured), coverage under this provision is afforded only for injury or damage that did not occur later than:

- 30 days after such acquisition or formation is executed; or
- the end of the policy period; whichever is earlier.

#### ***Limitations On Who Is An Insured***

A. Except to the extent provided under the Subsidiary or Newly Acquired or Formed Organisations provision above, no person or organisation is an **Insured** unless such person or organisation is shown as a named **Insured** in the Declarations.

B. No person or organisation is an **Insured** with respect to the:

1. ownership, maintenance or use of any assets; or
2. conduct of any person or organisation whose assets, business or organisation;

You acquire, either directly or indirectly, for any injury or damage that occurred, in whole or in part, before such acquisition is executed.

C. No person or organisation is an Insured with respect to the:

1. ownership, maintenance or use of any assets You acquire;
2. conduct of any person or organisation whose assets, business or organisation You acquire; or
3. conduct of any organisation You form;

during the policy period, either directly or indirectly, for any injury or damage that occurs later than:

- 30 days after such acquisition or formation is executed; or
- the end of the policy period;

whichever is earlier, unless each of the following conditions are met:

- You give us written notice describing the acquisition or formation for which You are requesting an extension of coverage for an additional period;
- We agree to issue an endorsement to extend coverage for an additional period (up to the end of the policy period) in connection with the acquisition or formation, in accordance with the terms, conditions and additional premiums determined by Us; and
- You accept such terms and conditions and pay such premiums promptly when due.

D. No person or organisation is an **Insured** with respect to the conduct of any organisation:

1. that is incorporated or registered outside **India**; or
2. if, at the time of loss, the securities of such organisation are, in whole or in part, listed or quoted on any investment or stock exchange outside **India**.

#### ***Limits of Insurance***

The Limits Of Insurance shown in the Declarations and the rules below set out the maximum amount We will pay under this insurance, regardless of the number of:

- **Insured**;
- claims made or **Suits** brought; or
- persons or organisations making claims or bringing **Suits**.

The Limits Of Insurance apply separately to each consecutive annual period and to any remaining period of less than 12 months, starting with the beginning of the policy period shown in the Declarations, unless the policy period is extended after issuance for an additional period of less than 12 months. In that case, the additional period will be deemed part of the last preceding period for purposes of determining the Limits Of Insurance.

#### ***General Aggregate Limit***

Subject to the Each Occurrence Limit shown in the Declarations, the General Aggregate Limit shown in the Declarations is the maximum amount We will pay for the sum of damages for **Bodily Injury** and **Property Damage**, except for damages arising out of the **Products-Completed Operations Hazard**.

#### ***Products-Completed Operations Aggregate Limit***

Subject to the Each Occurrence Limit, the Products-Completed Operations Aggregate Limit shown in the Declarations is the maximum amount We will pay for the sum of damages for **Bodily Injury** and **Property Damage** arising out of the **Products-Completed Operations Hazard**.

#### ***Each Occurrence Limit***

The Each Occurrence Limit shown in the Schedules is the most We will pay for the sum of damages for **Bodily Injury** and **Property Damage** arising out of any one **Occurrence**.

Any such sums We pay will reduce the amount of the applicable aggregate limit available for any other payment.

If the applicable aggregate limit has been reduced to an amount that is less than the Each Occurrence Limit, the remaining amount of such aggregate limit is the maximum amount that will be available for any other payment.

#### ***Payments That Reduce the Limits Of Insurance***

Any damages We pay will reduce the Limits of Insurance.

Payments We make under the Investigation, Defence And Settlements and Supplementary Payments sections of this policy will not reduce the Limits Of Insurance.

#### ***Exclusions***

The use of the words damages, loss, cost or expense in any exclusion does not expand any coverage(s) under this policy.

#### ***Aircraft, Motor Vehicles Or Watercraft***

This insurance does not apply to **Bodily Injury** or **Property Damage** arising out of the ownership, maintenance, use (use includes operation and **Loading or Unloading**) or entrustment to others of any:

- aircraft;
- **Motor Vehicle**; or
- watercraft;

owned or operated by or loaned or rented to any **Insured**.

This exclusion does not apply to:

- a watercraft while ashore on premises owned by or rented to You;  
or
- the parking of a **Motor Vehicle** on premises owned by or rented to You, provided the **Motor Vehicle** is not owned by or loaned or rented to You or the **Insured**.

### ***Aircraft Products***

This insurance does not apply to any damages, loss, cost or expense arising out of any aircraft product or any missile or spacecraft, including any:

- article, equipment, material, part or spare part installed or otherwise incorporated in, on or under any aircraft, missile or spacecraft, or furnished or used in connection therewith;
- air or space communication, guidance or navigation system;
- ground control, handling, or support equipment or tools furnished or used in connection therewith;
- equipment or tools furnished or used in connection with manufacturing, repairing or servicing any of the foregoing;
- blueprints, designs, drawings, information, instructions, manuals, maps, opinions, reports, representations, software, specifications, surveys, training aids, warnings or warranties or engineering or other data furnished or used in connection with any of the foregoing; or
- engineering or other advice, instruction, labour or service relating to any of the foregoing.

### ***Asbestos***

- A. This insurance does not apply to any damages, loss, cost or expense arising out of the actual, alleged or threatened contaminative, pathogenic, toxic or other hazardous properties of **Asbestos**.
- B. This insurance does not apply to any damages, loss, cost or expense arising out of any of the following:
  - 1. demand, order, request or regulatory or statutory requirement that any **Insured** or others test for, monitor, clean up, remove, contain, treat, detoxify or neutralize, or in any way respond to, or assess the effects of **Asbestos**; or
  - 2. claim or proceeding by or on behalf of a governmental authority or others for damages because of testing for, monitoring, cleaning up, removing, containing, treating, detoxifying or neutralizing, or in any way responding to, or assessing the effects of **Asbestos**.

### ***Biological Agents***

- A. This insurance does not apply to any damages, loss, cost or expense arising out of the actual, alleged or threatened contaminative, pathogenic, toxic or other hazardous properties of **Biological Agents**.
- B. This insurance does not apply to any damages, loss, cost or expense arising out of any:
  - 1. demand, order, request or regulatory or statutory requirement that any **Insured** or others test for, monitor, clean up, remove, contain, treat, detoxify or neutralize, or in any way respond to, or assess the effects of **Biological Agents**; or

2. claim or proceeding by or on behalf of a governmental authority or others for damages because of testing for, monitoring, cleaning up, removing, containing, treating, detoxifying or neutralizing, or in any way responding to, or assessing the effects of **Biological Agents**.

### ***Contracts***

This insurance does not apply to **Bodily Injury** or **Property Damage** for which the **Insured** is obligated to pay damages by reason of assumption of liability in a contract or agreement.

This exclusion does not apply to the liability for damages that such **Insured** would have in the absence of such contract or agreement.

### ***Damage To Alienated Premises***

This insurance does not apply to **Property Damage** to any premises You sell, give away or abandon and the **Property Damage** arises out of any part of those premises.

### ***Damage To Owned Property***

This insurance does not apply to **Property Damage** to any property owned by You.

### ***Damage To Various Property Of Others (Care, Control Or Custody)***

This insurance does not apply to **Property Damage** to any:

- personal property loaned or rented to You;
- property held by You or on Your behalf for sale or entrusted to You for safekeeping or storage;
- property on Your premises for purposes of performing operations on such property by You or on Your behalf;
- tools or equipment used by You or on Your behalf in performing operations; or
- property in Your care, control or custody that will be erected, installed or used in construction operations by You or on Your behalf.

### ***Damage To Your Product***

This insurance does not apply to **Property Damage** to **Your Product** arising out of it or any part of it.

### ***Employer's Liability***

A. This insurance does not apply to **Bodily Injury** to an employee of the **Insured** arising out of and in the course of:

1. employment by the **Insured**; or
2. performing duties related to the conduct of the **Insured's** business.

B. This insurance does not apply to **Bodily Injury** to the brother, child, parent, sister or spouse of such employee as a consequence of any injury described in paragraph A. above.

Paragraphs A. and B. above apply:

- whether the **Insured** may be liable as an employer or in any other capacity; and
- to any obligation to share damages with or repay someone else who must pay damages because of any injury described in paragraphs A. or B. above.

### ***Employment-Related Practices***

A. This insurance does not apply to any damages, loss, cost or expense sustained at any time by any person, whether or not sustained in the course of employment by any **Insured**, arising out of any employment related act, omission, policy, practice or representation directed at such person, occurring in whole or in part at any time, including without limitation any:

1. arrest, detention or imprisonment;
2. breach of any express or implied covenant;
3. coercion, criticism, humiliation, prosecution or retaliation;
4. defamation or disparagement;
5. demotion, discipline, evaluation or reassignment;
6. discrimination, harassment or segregation;
7. a. eviction; or  
b. invasion or other violation of any right of occupancy;
8. failure or refusal to advance, compensate, employ, promote or make statutory payments or other contributions;
9. invasion or other violation of any right of privacy or publicity;
10. termination of employment or change in terms or conditions of service; or
11. other employment-related act, omission, policy, practice, representation or relationship in connection with any **Insured** at any time.

This insurance does not apply to any damages, loss, cost or expense sustained at any time by the brother, child, parent, sister or spouse of such person at whom any employment-related act, omission, policy, practice or representation is directed, as described in paragraph A. above, as a consequence thereof.

Paragraphs A. and B. apply:

- whether the **Insured** may be liable as an employer or in any other capacity; and
- to any obligation to share damages with or repay someone else who must pay damages because of any of the foregoing.

### ***Enhancement, Maintenance Or Prevention Expenses***

This insurance does not apply to any loss, cost or expense incurred by You or others for any:

- A. enhancement or maintenance of any property; or
- B. prevention of any injury or damage to any:
  1. person or organisation; or
  2. property You own, rent or occupy.

### ***Expected Or Intended Bodily Injury Or Property Damage***

This insurance does not apply to **Bodily Injury** or **Property Damage** arising out of an act that:

- is intended by the **Insured**; or
- that would be expected from the standpoint of a reasonable person in the circumstances of the **Insured**;

to cause **Bodily Injury** or **Property Damage**, even if the actual **Bodily Injury** or **Property Damage** is of a different degree or type than intended or expected.

This exclusion does not apply to **Bodily Injury** or **Property Damage** resulting from the use of reasonable force to protect persons or tangible property.

### ***Intellectual Property Laws Or Rights***

This insurance does not apply to any actual or alleged **Bodily Injury** or **Property Damage** arising out of, giving rise to or in any way related to any actual or alleged:

- assertion; or
- infringement or violation;

by any person or organisation (including any **Insured**) of any **Intellectual Property Law or Right**, regardless of whether this insurance would otherwise apply to all or part of any such actual or alleged injury or damage in the absence of any such actual or alleged assertion, infringement or violation.

### ***Liquor Liability***

This insurance does not apply to any actual or alleged **Bodily Injury** or **Property Damage** for which any **Insured** may be held liable by reason of:

- Causing or contributing to the intoxication of any person;
- The furnishing of alcoholic beverages to a person under the legal drinking age or under the influence of alcohol; or
- Any statute, ordinance or regulation relating to the sale, gift, distribution or use of alcoholic beverages.

This exclusion applies only if You are in the business of manufacturing, distributing, selling, serving or furnishing alcoholic beverages.

### ***Mobile Equipment Transportation***

This insurance does not apply to **Bodily injury** or **Property Damage** arising out of the transportation of **Mobile Equipment** by a **Motor Vehicle** owned or operated by or loaned or rented to any **Insured**.

### ***Multiplied Or Punitive Damages, Or Penalties***

This insurance does not apply to any damages whatsoever of the following nature:

- exemplary or punitive damages;
- fine or other penalty; or
- multiple portion of any multiplied damages award.

### ***Nuclear Energy***

This insurance does not apply to any damages, loss, cost or expense arising out of any:

- ionising radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel; or
- radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof.

### ***Pollution***

- A. This insurance does not apply to any damages, loss, cost or expense arising out of the actual, alleged or threatened discharge, dispersal, seepage, migration, release or escape of **Pollutants**.

- B. This insurance does not apply to any damages, loss, cost or expense arising out of any:
1. demand, order, request or regulatory or statutory requirement that any **Insured** or others test for, monitor, clean up, remove, contain, treat, detoxify or neutralize, or in any way respond to, or assess the effects of **Pollutants**; or
  2. claim or proceeding by or on behalf of a governmental authority or others for damages because of testing for, monitoring, cleaning up, removing, containing, treating, detoxifying or neutralizing, or in any way responding to, or assessing the effects of **Pollutants**.

Paragraphs A. and B. above apply regardless of whether or not the pollution was accidental, expected, gradual, intended, preventable or sudden.

### ***Professional Liability***

This insurance does not apply to any damages, loss, cost or expense arising out of the rendering of or failing to render professional service or advice, whether or not that service or advice is ordinary to the **Insured's** profession, regardless of whether a claim or **Suit** is brought by a client or any other person or organisation.

### ***Progressions Of Known Bodily Injury Or Property Damage***

This insurance does not apply to any damages, loss, cost or expense arising out of **Bodily Injury** or **Property Damage** that is a change, continuation or resumption of any injury or damage **Deemed Known**, before the beginning of the policy period, to have occurred.

### ***Recall Of Products***

This insurance does not apply to any damages claimed for any loss, cost or expense incurred by You or others for the loss of use, withdrawal, recall, inspection, repair, replacement, adjustment, removal or disposal of **Your Product** or any property of which such product forms a part, if such product or property is withdrawn or recalled from the market or from use by any person or organisation because of a known or suspected defect, deficiency, inadequacy or dangerous condition in it.

### ***Terrorism***

This insurance does not apply to any damages, loss, cost or expense arising out of any act of terrorism.

For the purpose of this insurance, an act of terrorism means an act, including but not limited to, the use of force or violence and/or the threat thereof, of any person or group(s) of persons, whether acting alone or on behalf of or in connection with any organisation(s) or government(s), committed for political, religious, ideological or similar purposes including the intention to influence any government and/or to put the public, or any section of the public, in fear.

This insurance also does not apply to any damages, loss, cost or expense arising out of any action in controlling, preventing, suppressing or in any way relating to any act of terrorism.

If We allege that, by reason of this exclusion, any damages, loss, cost or expense is not covered by this insurance, then the burden of proving the contrary shall be upon You.

In the event any portion of this exclusion is found to be invalid or unenforceable, the remainder shall continue to apply.

## ***Tobacco***

This insurance does not apply to:

- any damages, loss, cost or expense arising out of the actual or alleged emergence, contraction, aggravation or exacerbation of any form of cancer, carcinoma, cancerous or precancerous condition, arteriosclerosis, heart disease or any other injury, sickness, disease or condition of the human body as a result of the consumption or use of or exposure to the consumption or use of any **Tobacco Product**; and
- the investigation or defence of any claim made, **Suit** brought or proceeding instituted against any **Insured**; any cost, fine or penalty; or any other expenses for loss related to any of the above.

## ***Unapproved Goods Or Products***

This insurance does not apply to any damages, loss, cost or expense arising out of the actual, alleged or threatened hazardous properties of goods or products:

- A. declared unsafe by any governmental or regulatory authority on the basis of such hazardous properties, regardless of whether such goods or products were declared unsafe before or after:
1. the goods or products were disposed of, distributed, stored, handled, manufactured or sold; or
  2. such damages were incurred; or
- B. disposed of, distributed, stored, handled, manufactured or sold without approval by the applicable governmental or regulatory authority.

Subparagraph A. above does not apply to **Your Product**, to which this insurance applies, if such product was disposed of, distributed, stored, handled, manufactured and sold before it was declared unsafe, provided it was not declared unsafe before the beginning of the policy period.

## ***War***

This insurance does not apply to any damages, loss, cost or expense arising, directly or indirectly, out of:

- war, including undeclared or civil war;
- warlike action by a military force, including any action in hindering or defending against any actual or expected attack, by any government, sovereign or other authority using military personnel or other agents; or
- insurrection, rebellion, revolution or usurped power, including any action by any governmental authority in hindering or defending against any of these; regardless of whether this insurance would otherwise apply to all or part of any such damages, loss, cost or expense in the absence of any of the foregoing.

## ***Workers Compensation Or Similar Laws***

This insurance does not apply to any obligation of the **Insured** under any workers' compensation, disability benefits or unemployment compensation law or any similar law.

## ***Conditions***

### ***Arbitration***

Any and all disputes or differences which may arise under, out of, in connection with or in relation to this policy, or to its existence, validity or termination, or to the determination of any amounts payable under this policy shall be referred for resolution by binding arbitration at Mumbai, in accordance with the provisions of the Indian Arbitration and Conciliation Act 1996, as amended and shall be settled in accordance with Indian law.

Arbitration shall be conducted as follows:

- a. All proceedings in any arbitration shall be conducted in English and a daily transcript in English of such proceedings shall be prepared.
- b. Within thirty (30) days after either We or You issue notice under this Arbitration condition, the parties shall each appoint an arbitrator. The two arbitrators shall appoint a third arbitrator who shall serve as the presiding arbitrator.
- c. The arbitration award shall be final and binding on the parties, and the parties agree to be bound thereby and to act accordingly.
- d. The arbitrators shall have the power to give injunctive relief and such other relief to the extent appropriate.
- e. The arbitrators shall have the power to award interest up to the date of payment of any monies due under the award. The arbitrators shall have no authority to award punitive or exemplary damages.
- f. The parties shall each bear their own costs associated with the arbitration and shall share equally in the costs of the arbitration proceedings and presiding arbitrator.
- g. When any dispute is under arbitration, except for the matters under dispute the parties shall continue to exercise their remaining respective rights and fulfil their remaining respective obligations under this policy subject to the other terms and conditions of the policy.
- h. Judgment upon the award rendered may be entered in any court having jurisdiction, or application may be made to such court for a judicial recognition of the award or an order of enforcement thereof, as the case may be.

#### ***Audit Of Book And Records***

We may audit Your books and records as they relate to this insurance at any time during the term of this insurance and up to 3 years afterwards.

#### ***Cancellation***

*Provision for cancellation of the policy on grounds of miss-representation, fraud, non-disclosure of material facts or non-cooperation of the insured;*

You may cancel this insurance or any of its individual coverage's at any time by sending Us a written request or by returning the policy and stating when thereafter cancellation is to take effect. In the event of such cancellation we shall retain premium for the period that this policy has been in force calculated in accordance with the scale provided in the table below.

We may cancel this insurance or any of its individual coverage's at any time by sending to You a notice 60 days (10 days in the event of non-payment of premium) in advance of the cancellation date. Our notice of cancellation will be mailed to Your last known address, and will indicate the date on which coverage is terminated. If notice of cancellation is mailed, proof of mailing will be sufficient proof of notice.

The earned premium will be computed on a pro rata basis. Any unearned premium will be returned as soon as practicable.

We shall have no obligation to give notice that the policy is due for renewal or renew this policy upon expiration or cancellation.

## Short Period Rate Table

Premium to be retained by us Period of Risk (Not exceeding)  
(% of the Annual Rate).

1 week	10%
1 month	25%
2 months	35%
3 months	50%
4 months	60%
6 months	75%
8 months	85%
Exceeding 8 months	Total Annual premium

### ***Changes***

This insurance can only be changed by a written endorsement that becomes part of this insurance. The endorsement must be signed by one of Our authorised representatives.

### ***Compliance By Insured's***

We have no duty to provide coverage under this insurance unless You and any other involved **Insured** have fully complied with all of the terms and conditions of this insurance.

### ***Compliance With Applicable Trade Sanction Laws***

This insurance does not apply to the extent that trade or economic sanctions or other laws or regulations prohibit Us from providing insurance.

### ***Conformance***

In the event any term or condition of this insurance is found to be invalid, illegal or unenforceable, in whole or in part, such term or condition or part thereof shall be deemed not to apply to this insurance and, You and Us agree to replace such term or condition with a term or condition that is valid and enforceable and that comes closest to expressing the intention of the invalid or unenforceable term or condition and the policy shall be enforceable as so modified. However, the validity, legality and enforceability of all other terms and conditions remains unchanged.

### ***Currency***

All premiums, limits, deductibles, retentions, loss and other amounts under this policy are deemed to be expressed and payable in Indian Rupees currency. If judgment is rendered, settlement is denominated or another element of loss is expressed in currency other than Indian Rupees, then the payment under this insurance shall be made in Indian Rupees at the mid-rate of exchange published in the Asian Wall Street Journal (or, if it has ceased to be in publication, a similar business publication) on the date that the final judgment is rendered, the amount of the settlement is agreed upon or the other element of loss is due, respectively.

### ***Duties In The Event Of Claim, Suit Or Other Loss Circumstance***

- A. As a condition precedent to Our obligations under this insurance and policy, there must be strict conformance with all of the requirements specified below, regardless of whether or not We are prejudiced by failure of those requirements to be met.
- B. You must see to it that We and any other insurers are notified in writing as soon as practicable and not later than 72 hours in any case, of any circumstance that may result in a claim, if the claim may involve Us or such other insurers. To the extent possible, such notice should include:

1. how, when and where the circumstance happened;
2. the names and addresses of any injured persons and witnesses; and
3. the nature and location of any injury or damage arising out of the circumstance.

Notice of a circumstance is not notice of a claim. We may condone delay on merit for delayed notification of such circumstances where the delay has been proved to be for reasons beyond the Insured's control.

C. If a claim is made or **Suit** is brought against any **Insured**, You must:

1. immediately record the specifics of the claim or **Suit** and the date received;
2. notify Us and other insurers in writing as soon as practicable and not later than 72 hours from the time the **Insured** becomes aware of the claim or **Suit** in any case; and
3. see to it that We receive written notice of the claim or **Suit** as soon as practicable. We may condone delay on merit for delayed notification of the claim where the delay has been proved to be for reasons beyond the **Insured's** control.

D. You and any other involved **Insured** must:

1. immediately send Us copies of any demands, notices, summonses or legal papers received in connection with the claim or **Suit**;
2. authorise Us to obtain records and other information;
3. cooperate with Us and other insurers in the:
  - a. investigation or settlement of the claim; or
  - b. defence against the **Suit**;
4. allow Us all reasonable access to Your premises, records and other information; and
5. assist Us, upon Our written request, in the enforcement of any right against any person or organisation that may be liable to the **Insured** because of loss to which this insurance may also apply.

E. No **Insured** may make any admission in respect of, nor offer to settle, any claim or **Suit** without Our prior written consent.

F. No **Insured** will, except at that **Insured's** own cost, make any payment, assume any obligation or incur any expense without Our prior written consent.

G. Notice to Us under this insurance shall be given in writing addressed to:

Notice of Claim

*Claim Department Manager – Future Generali India Insurance Company Limited.*

Indiabulls Finance Centre, Tower 3, 6<sup>th</sup> Floor, Senapati Bapat Marg, Elphinstone (W),  
Mumbai - 400 013

All other Notices

*Underwriting Manager – Future Generali India Insurance Company Limited.*

Indiabulls Finance Centre, Tower 3, 6<sup>th</sup> Floor, Senapati Bapat Marg, Elphinstone (W),  
Mumbai - 400 013

### ***First Named Insured***

The person or organisation first named in the Declarations is primarily responsible for payment of all premiums. You will act on behalf of all other **Insured** for the giving and receiving of notice of cancellation or non-renewal and the receiving of any return premiums that become payable under this insurance.

## ***Grievances***

Any person who has a grievance against Us, may himself or through his legal heirs make a complaint in writing to the Insurance Ombudsman in accordance with the procedure contained in The Redressal of Public Grievance Rules, 1998 (Ombudsman Rules). Proviso to Rule 16(2) of the Ombudsman Rules, however, limits compensation that may be awarded by the Ombudsman, to the lower of compensation necessary to cover the loss or damage suffered by You as a direct consequence of the insured peril or Rs. 20 lakhs (Indian Rupees Twenty Lakhs Only) inclusive of ex-gratia and other expenses. A copy of the said Ombudsman Rules shall be made available by Us upon prior written request by You. The list of ombudsman is attached at Annexure A.

## ***Inspections And Surveys***

We have the right but are not obligated to:

- make inspections and surveys at any time;
- give You reports on the conditions We find; and
- recommend changes.

Any inspections, surveys, reports or recommendations relate only to insurability and the premiums to be charged. We do not make safety inspections. We do not undertake to perform the duty of any person or organisation to provide for the health or safety of workers or the public. We also do not warrant that conditions:

- are safe or healthful; or
- comply with laws, regulations, codes or standards.

This provision applies not only to Us, but also to any rating, advisory, rate service or similar organisations which make insurance inspections, surveys, reports or recommendations that are used by Us to determine insurability and the premiums to be charged.

## ***Legal Action Against Us***

No person or organisation has a right under this insurance to:

- join Us as a party or otherwise bring Us into a **Suit** seeking damages from an **Insured**; or
- a person or organisation may sue Us to recover on an **Agreed Settlement** or on a final judgment against an **Insured** obtained after an actual:
  - trial in a civil proceeding; or
  - arbitration or other alternative dispute resolution proceeding; but We will not be liable for any damages, loss, cost or expense not payable under the terms and conditions of this insurance or in excess of the applicable Limits Of Insurance.

The terms and conditions of this insurance shall be governed by and construed in accordance with the laws of **India**. If any person or organisation sues Us on this insurance or as a result of a dispute arising out of, in connection with or relating to this insurance, then such legal proceeding against Us must be brought in and determined exclusively in the courts of **India**, subject to first complying with the Arbitration proceedings provisions set out above.

## ***Other Insurance***

If other valid and collectible insurance is available to the **Insured** for loss We would otherwise cover under this insurance, Our obligations are limited as follows.

## ***Excess Insurance***

This insurance is excess over any other insurance, whether primary, excess, contingent or on any other basis:

- provided to You by any person or organisation working under contract or agreement for You;
- under which You are included as an insured.

We will pay only Our share of the amount of loss, if any, that exceeds the sum of the total:

- amount that all other insurance would pay for loss in the absence of this insurance; and
- of all deductible and self-insured amounts under all other insurance.

We will share the cover for the remaining loss, if any, with any other insurance that is not described in this Excess Insurance provision and was not negotiated specifically to apply in excess of the Limits Of Insurance shown in the Declarations of this insurance.

### ***Method of Sharing***

If all of the other insurance permits contribution by equal shares, We will follow this method also. Under this method each contributes equal amounts until it has paid its applicable limits or none of the loss remains, whichever comes first.

If any of the other insurance or any bond does not permit contribution by equal shares, We will contribute by limits. Under this method, each party's share is based on the ratio of its applicable limits to the total applicable limits of all.

### ***Non Accumulation Of Limits Of Insurance***

If this policy is one of several policies issued by Us or Our group companies to You, and/or Your subsidiary organisations, any claim or **Suit** which could be covered under two or more policies will be subject to the limits of insurance under the policy with the highest applicable limit of insurance or, if the limits are the same, under the limits of insurance of one policy.

### ***Premium***

Premiums shown in the Premium Summary specified in the Schedule as a deposit premium shall be credited to the amount of the earned premium due at the end of the policy period. At the end of the policy period, or any part of the policy period which ends with the termination of the policy, the earned premium shall be calculated for such period and, upon notice to the You, shall become due and payable. If the total earned premium is less than the premium previously deposited with Us, We will return to You the difference, provided that the such earned premium is not less than the minimum premium indicated in the Premium Summary specified in the Schedule.

You shall keep records of such information as is necessary for premium calculation and shall send copies of such records to Us at the end of the policy period or during the policy period as We may request.

### ***Representations***

By accepting this insurance, You agree that:

A. the representations and statements contained in any **Application**:

1. are true, accurate and complete;
2. were made to induce Our reliance upon them;
3. were made on behalf of all of the **Insured**;
4. are material to Our decision to provide coverage under this policy; and
5. are considered as incorporated in and constituting part of this insurance and policy.

B. We have issued this insurance in reliance upon such representations and statements. In the event any **Application** or any part thereof contains misrepresentations or fails to state facts which affect:

1. Our acceptance of the risk;
2. the risk assumed by Us;
3. the terms or conditions of the insurance We offered; or
4. the premium We charged;

We will not pay any damages, loss, cost or expense in connection therewith.

C. this insurance and policy shall be void:

1. if You have misrepresented or failed to disclose any material fact or circumstance, whether fraudulently or otherwise; or
2. in case of any fraud, attempted fraud or false swearing on Your part concerning this insurance or its subject matter whether before or after loss.

### ***Separation Of the Insured***

Except with respect to the Limits Of Insurance, and any rights or duties specifically assigned in this insurance to You, this insurance applies:

- as if each named **Insured** were the only named **Insured**; and
- separately to each **Insured** against whom claim is made or **Suit** is brought.

### ***Titles Of Paragraphs***

The titles of the various paragraphs of this policy and endorsements, if any, attached to this policy are inserted solely for convenience or reference and are not to be deemed in any way to limit or affect the provisions to which they relate.

### ***Transfer Of Rights And Duties***

Your rights and duties under this insurance may not be transferred without Our written consent.

### ***Transfer Of Rights Of Recovery Against Others***

The **Insured's** rights to recover all or part of any payment made under this insurance are transferred to Us. The **Insured** must not perform any act or omit any act after loss to impair them. At Our request, the **Insured** will bring a suit or transfer those rights to Us and help Us enforce them.

### ***Definitions***

**WHEN USED WITH RESPECT TO INSURANCE UNDER THIS POLICY, WORDS AND PHRASES THAT APPEAR IN BOLD PRINT HAVE THE SPECIAL MEANINGS DESCRIBED BELOW:**

#### ***Agreed Settlement***

**Agreed Settlement** means a settlement and release of liability signed by Us, the **Insured** and the claimant or the claimant's legal representative.

#### ***Application***

**Application** means any application for coverage and other information submitted to Us by You or by any person or organisation on behalf of any **Insured** or any other party to this policy in applying for this insurance.

#### ***Asbestos***

**Asbestos** means asbestos in any form, including its presence or use in any alloy, by-product, compound or other material or waste. The term waste in the forgoing sentence includes material to be recycled, reconditioned or reclaimed.

### **Biological Agents**

**Biological Agents** means any:

- A.
  1. bacteria;
  2. Mildew, mould or other fungi;
  3. other microorganisms;
  4. mycotoxins, spores or other by-products of any of the foregoing;
- B. viruses or other pathogens (whether or not a microorganism); or
- C. colony or group of any of the foregoing.

### **Bodily Injury**

**Bodily Injury** means physical:

- injury;
- sickness; or
- disease;

sustained by a person, including resulting death, humiliation, mental anguish, mental injury or shock at any time. All such loss shall be deemed to occur at the time of the physical injury, sickness or disease that caused it.

### **Claim Adjustment Expenses**

**Claim Adjustment Expenses:**

A. means:

1. reasonable legal and paralegal fees and salaries (including those of lawyers and paralegals who are Our employees);
2. reasonable expenses relating to a **Suit** to which this insurance applies, including the cost of expert witnesses, transcripts, court reporters, research reports and depositions;
3. the cost of:
  - a. bail bonds; or
- b. amounts that may be ordered to be deposited to:
  - i. appeal judgements; or
  - ii. release attachments;

but only for:

- amounts that may be ordered to be deposited in connection with a **Suit** to which this insurance applies; and
- amounts that may be ordered to be deposited that fall within the available Limits Of Insurance.

We do not have to furnish or deposit such amounts which may be required to be deposited by the **Insured**.

4. costs taxed against the **Insured** in a **Suit** to which this insurance applies.
5. the reasonable cost and expense of any investigation that We undertake at Our discretion after receiving notice from You or any other person; or organisation, regardless of whether such notice constitutes a claim or **Suit**.
6. other reasonable expenses that We allocate to a specific claim or **Suit**.

B. does not include:

1.
  - a. any legal fees or litigation expenses; or
  - b. any other loss, cost or expense;in connection with any injunction or other equitable relief.
2. any fine or other penalty.
3. the salaries or expenses of Our employees (other than those described in subparagraph A.1. above) or any salaries or expenses of any **Insured's** employees or directors, members, **officers**, partners or workers (whether or not an employee).

### ***Deemed Known***

**Deemed Known** means known by, or that should have been known from the standpoint of a reasonable person in the circumstances of:

- You; or
- any of Your directors, members, **Officers** or partners (whether or not an employee).

Such injury, damage, claim, **Suit** or circumstance, as applicable, will be **Deemed Known** at the earliest time when any such person described above:

- A. reports all, or any part, of the injury, damage, claim, **Suit** or circumstance to Us or any other insurer;
- B. receives a claim for damages in connection with the injury, damage, claim, **Suit** or circumstance; or
- C. becomes aware:
  1. that the injury or damage has occurred or has begun to occur; or
  2. of any actual, alleged or threatened injury, damage, claim or **Suit** in connection with the circumstance.

### ***India***

**India** means the Republic of India.

### ***Insured***

**Insured** means a person or an organisation qualifying as an **Insured** in the Who Is An Insured section of this policy.

### ***Intellectual Property Law Or Right***

**Intellectual Property Law or Right** means any:

- certification mark, copyright, patent or trademark (including collective or service marks);
- right to, or judicial or statutory law recognizing an interest in, any trade secret or confidential or proprietary non-personal information;
- other right to, or judicial or statutory law recognizing an interest in, any expression, idea, likeness, name, slogan, style of doing business, symbol, title, trade dress or other intellectual property; or
- other judicial or statutory law concerning piracy, unfair competition or other similar practices.

### ***Loading Or Unloading***

**Loading or Unloading:**

A. means the handling of property:

1. after it is moved from the place where it is accepted for movement into or onto an aircraft,

**Motor Vehicle** or watercraft;

2. while it is in or on an aircraft, **Motor Vehicle** or watercraft; or

3. while it is being moved from an aircraft, **Motor Vehicle** or watercraft to the place where it is finally delivered.

B. does not include the movement of property by means of a mechanical device, other than a hand truck, that is not attached to the aircraft, **Motor Vehicle** or watercraft.

### ***Mobile Equipment***

**Mobile Equipment** means any of the following types of land vehicles, including any attached machinery or equipment:

- A. bulldozers, farm machinery, forklifts and other vehicles designed for use principally off public roads;

- B. vehicles maintained for use solely on premises owned by or rented to You;
- C. vehicles that travel on crawler treads;
- D. vehicles, whether self-propelled or not, maintained primarily to provide mobility to permanently mounted:
1. power cranes, shovels, loaders, diggers or drills; or
  2. road construction or resurfacing equipment such as graders, scrapers or rollers;
- E. vehicles not described in subparagraphs A, B, C or D. above that are not self-propelled and are maintained primarily to provide mobility to permanently attached equipment of the following types:
1. air compressors, pumps and generators, including spraying, welding, building cleaning, geophysical exploration, lighting and well servicing equipment; or
  2. cherry pickers and similar devices used to raise or lower workers; and
- F. vehicles not described in subparagraphs A., B., C. or D. above maintained primarily for purposes other than the transportation of persons or cargo.

**Mobile Equipment** does not include self-propelled vehicles with the following types of permanently attached equipment, and such vehicles will be considered **Motor**

### **Vehicles**

- A. equipment designed primarily for:
1. snow removal;
  2. road maintenance, but not construction or resurfacing; or
  3. street cleaning;
- B. cherry pickers and similar devices mounted on **Motor Vehicle** chassis and used to raise or lower workers;
- C. air compressors, pumps and generators, including spraying, welding, building cleaning, geophysical exploration, lighting and well servicing equipment; and

**Mobile Equipment** also does not include any land vehicle that is subject to the Indian Motor Vehicles Act, 1988 and the rules framed thereunder or any other compulsory or financial responsibility law or other **Motor Vehicle** insurance law.

### **Motor Vehicle**

#### **Motor Vehicle**

- A. means:
1. a land motor vehicle, trailer or semi-trailer designed for travel on public roads, including any attached machinery or equipment; or
  2. any other land vehicle that is subject to the Indian Motor Vehicles Act, 1988 and the rules framed thereunder or any other compulsory or financial responsibility law or other motor vehicle insurance law.
- B. does not include **Mobile Equipment**.

### **Occurrence**

**Occurrence** means an accident, including continuous or repeated exposure to substantially the same general harmful conditions.

### **Officer**

**Officer** means a person holding any of the officer positions created by an organisation's charter, constitution, articles of association, by-laws or any other similar governing document or any similar positions within an organisation and his/her designee.

## ***Pollutants***

**Pollutants** means any solid, liquid, gaseous or thermal irritant or contaminant, including smoke, vapour, soot, fumes, acids, alkalis, chemicals and waste. In the foregoing sentence, the term waste includes materials to be recycled, reconditioned or reclaimed. **Pollutants** shall also mean a hazardous substance as defined under the Indian Public Liability Insurance Act, 1991 or any statutory amendments made thereto or modification thereof, or any other similar law for the time being in force.

## ***Products-Completed Operations Hazard***

### **Products-Completed Operations Hazard:**

A. includes any **Bodily Injury** and **Property Damage** taking place away from premises owned or occupied by or loaned or rented to You and arising out of **Your Product**, except:

1. products that are still in Your physical possession; or
2. work or operations that have not yet been completed or abandoned.

Work or operations will be deemed completed when:

- all of the work or operations called for in Your contract or agreement have been completed;
- all of the work or operations to be performed at the site have been completed, if Your contract or agreement calls for work at more than one site; and
- that part of the work or operations completed at a site has been put to its intended use by any person or organisation other than another contractor or subcontractor working on the same project.

Work or operations that may need service, maintenance, correction, repair or replacement, but which is otherwise complete, will be treated as completed.

B. does not include **Bodily Injury** or **Property Damage** arising out of:

1. the transportation of property, unless the **Bodily Injury** or **Property Damage** results from a condition in or on a vehicle not owned or operated by or loaned or rented to You and that condition was created by the **Loading or Unloading** of that vehicle by any **Insured**; or
2. the existence of unheeded tools, uninstalled equipment or abandoned or unused materials.

## ***Property Damage***

**Property Damage** means physical injury to tangible property, including resulting loss of use of that property. All such loss of use shall be deemed to occur at the time of the physical injury that caused it.

Tangible property does not include not include any software, data or other information that is in electronic form.

## ***Suit***

**Suit** means a civil proceeding in which damages, to which this insurance applies, are sought. **Suit** includes an arbitration or other dispute resolution proceeding in which such damages are sought and to which the **Insured** must submit or does submit with Our consent.

## ***Tobacco Product***

**Tobacco Product** means:

- raw or cured tobacco;
- cigars;
- cigar wrappers;
- cigar filters;
- pipe tobacco;

- snuff or chewing tobacco;
- smokeless tobacco products;
- cigarettes;
- cigarette paper;
- cigarette filters;
- tobacco smoke or other gaseous or solid residues or by-products of tobacco use or consumption; or
- any chemical, mineral or other product sprayed on, applied to or customarily found within or used in conjunction with any **Tobacco Product**.

### ***Your Product***

#### **Your Product:**

A. means any:

1. goods or products (other than real property) manufactured, sold, handled distributed or disposed of by:

- You;
- others trading under Your name; or
- a person or organisation whose assets or business You have acquired;

2. containers (other than vehicles), materials, parts or equipment furnished in connection with such goods or products;

3. work or operations performed by:

- a. You or on Your behalf; or
- b. a person or organisation whose assets or business You have acquired; and

4. materials, parts or equipment furnished in connection with the work or operations described in subparagraph A.3. above.

B. includes:

1. representations or warranties made at any time with respect to the durability, fitness, performance, quality or use of **Your Product**; and

2. the providing of or failure to provide instructions or warnings.

C. does not include vending machines or other property loaned or rented to or located for the use of others but not sold.

Dear Customer,

At **Future Generali** we are committed to provide **"Exceptional Customer-Experience"** that you remember and return to fondly. We encourage you to read your policy & schedule carefully. We want to make sure the plan is working for you and welcome your feedback.

### What Constitutes a Grievance?

A "Grievance/Complaint" is defined as any communication that expresses dissatisfaction about an action or lack of action, about the standard service/deficiency of service from Future Generali or its intermediary or asks for remedial action.

### If you have a complaint or grievance you may reach us through the following avenues:


	<b>Help - Lines</b>	<b>1800-220-233 / 1860-500-3333 / 022-67837800</b>		<b>Email</b>	<a href="mailto:Fgcare@futuregenerali.in">Fgcare@futuregenerali.in</a>
				<b>Website</b>	<a href="http://www.futuregenerali.in">www.futuregenerali.in</a>
	<b>GRO at each Branch</b>	Walk-in to any of our branches and request to meet the <b>Grievance Redressal Officer (GRO)</b> .			

### What can I expect after logging a Grievance?

- We will acknowledge receipt of your concern within 3 - business days.
- Within 2 - weeks of receiving your grievance, we shall revert to you the final resolution.
- We shall regard the complaint as closed if we do not receive a reply within 8 weeks from the date of receipt of response.

### How do I escalate?

- You can write directly to our **Customer Service Cell at our Head office:**

	<b>Customer Service Cell</b>	<b>Customer Service Cell, Future Generali India Insurance Company Ltd.</b> Corporate & Registered Office: - 6th Floor, Tower 3, Indiabulls Finance Center, Senapati Bapat Marg, Elphinstone Road, Mumbai – 400013  Please send your complaint in writing. You can use the complaint form, annexed with your policy. Kindly quote your policy number in all communication with us. This will help us to deal with the matter faster.
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### What should I do, if I face difficulty in registering a grievance?

While we constantly endeavor to promptly register, acknowledge & resolve your grievance, if you feel that you are experiencing difficulty in registering your complaint, you may register your complaint through the **IRDA (Insurance Regulatory and Development Authority)**.

- **CALL CENTER: TOLL FREE NUMBER (155255).**
- **REGISTER YOUR COMPLAINT ONLINE AT: [HTTP://WWW.IGMS.IRDA.GOV.IN/](http://www.igms.irda.gov.in/)**

### Insurance Ombudsman:

If you are still dissatisfied with the resolution provided, you may opt to approach the office of Insurance Ombudsman, provided the same is under their purview. The guidelines for taking up a complaint with the Insurance Ombudsman, along with their addresses are available on the consumer education website of the IRDA.

<http://www.policyholder.gov.in/Ombudsman.aspx>

For ease of reference, the list of Insurance Ombudsmen offices is as mentioned below.

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
<b>AHMEDABAD</b>	Insurance Ombudsman Office of the Insurance Ombudsman 2nd Floor, Ambica House, Nr. C.U.Shah College, 5, Navyug Colony, Ashram Road, <b>AHMEDABAD - 380 014</b> Tel: 079-27545441/27546139 Fax: 079-27546142 E-mail: <a href="mailto:bimalokpal.ahmedabad@gbic.co.in">bimalokpal.ahmedabad@gbic.co.in</a>	Gujarat, Dadra & Nagar Haveli, Daman and Diu
<b>BENGALURU</b>	Insurance Ombudsman Office of the Insurance Ombudsman 24th Main Road, Jeevan Soudha Bldg, JP Nagar, 1st Phase, Ground Floor Bengaluru – 560 025. Tel.: 080-26652049/266520 E-mail: <a href="mailto:bimalokpal.bengaluru@gbic.co.in">bimalokpal.bengaluru@gbic.co.in</a>	Karnataka
<b>BHOPAL</b>	Insurance Ombudsman Office of the Insurance Ombudsman Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, <b>BHOPAL - 462 023</b> Tel: 0755-2569201/9202 Fax: 0755-2769203 E-mail: <a href="mailto:bimalokpalbhopal@airtelmail.in">bimalokpalbhopal@airtelmail.in</a>	Madhya Pradesh & Chhattisgarh
<b>BHUBANESHWAR</b>	Insurance Ombudsman Office of the Insurance Ombudsman 62, Forest Park, <b>BHUBANESHWAR - 751 009</b> Tel: 0674-2596455/2596003 Fax: 0674-2596429 E-mail: <a href="mailto:bimalokpal.bhubaneswar@gbic.co.in">bimalokpal.bhubaneswar@gbic.co.in</a>	Orissa
<b>CHANDIGARH</b>	Insurance Ombudsman Office of the Insurance Ombudsman S.C.O. No.101 - 103, 2nd Floor, Batra Building, Sector 17-D, <b>CHANDIGARH - 160 017</b> Tel: 0172-2706468/2705861 Fax: 0172-2708274 E-mail: <a href="mailto:bimalokpal.chandigarh@gbic.co.in">bimalokpal.chandigarh@gbic.co.in</a>	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh
<b>CHENNAI</b>	Insurance Ombudsman Office of the Insurance Ombudsman Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, <b>CHENNAI - 600 018</b> Tel:044-24333668 /5284 Fax: 044-24333664 E-mail: <a href="mailto:bimalokpal.chennai@gbic.co.in">bimalokpal.chennai@gbic.co.in</a>	Tamilnadu, Pondicherry Town and Karaikal (which are part of Pondicherry)
<b>DELHI</b>	Insurance Ombudsman Office of the Insurance Ombudsman 2/2 A, Universal Insurance Bldg, Asaf Ali Road, <b>NEW DELHI - 110 002</b> Tel: 011-23237539/23232481 Fax: 011-23230858 E-mail: <a href="mailto:bimalokpal.delhi@gbic.co.in">bimalokpal.delhi@gbic.co.in</a>	Delhi
<b>GUWAHATI</b>	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Nivesh, 5th floor Nr. Panbazar Overbridge, S.S. Road, <b>GUWAHATI - 781 001</b> Tel:0361-2132204/5 Fax: 0361-2732937 E-mail: <a href="mailto:bimalokpal.guwahati@gbic.co.in">bimalokpal.guwahati@gbic.co.in</a>	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura

<b>HYDERABAD</b>	Insurance Ombudsman Office of the Insurance Ombudsman 6-2-46 , 1st Floor, Moin Court Lane, Opp. Saleem Function Palace, A.C.Guards, Lakdi-Ka-Pool, <b>HYDERABAD - 500 004</b> Tel: 040-65504123/23312122 Fax: 040-23376599 E-mail: <a href="mailto:bimalokpal.hyderabad@gbic.co.in">bimalokpal.hyderabad@gbic.co.in</a>	Andhra Pradesh, Telangana and Yanam - a part of UT of Pondicherry
<b>JAIPUR</b>	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel : 0141-2740363 E-mail: <a href="mailto:bimalokpal.jaipur@gbic.co.in">bimalokpal.jaipur@gbic.co.in</a>	Rajasthan
<b>ERNAKULAM</b>	Insurance Ombudsman Office of the Insurance Ombudsman 2nd Floor, CC 27/2603, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, <b>ERNAKULAM - 682 015</b> Tel: 0484-2358759/2359338 Fax: 0484-2359336 E-mail: <a href="mailto:bimalokpal.ernakulam@gbic.co.in">bimalokpal.ernakulam@gbic.co.in</a>	Kerala, Lakshadweep, Mahe - a part of Pondicherry
<b>KOLKATA</b>	Insurance Ombudsman Office of the Insurance Ombudsman 4 <sup>th</sup> Floor, Hindusthan Bldg., Annexe, 4, C.R.Avenue, <b>KOLKATA - 700 072</b> Tel: 033-22124346 / (40) Fax: 033-22124341 E-mail : <a href="mailto:bimalokpal.kolkata@gbic.co.in">bimalokpal.kolkata@gbic.co.in</a>	West Bengal, Sikkim and UT of Andaman & Nicobar Islands
<b>LUCKNOW</b>	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6th Floor, Nawal Kishore Road, Hazratganj, <b>LUCKNOW - 226 001</b> Tel: 0522 -2231331/30 Fax: 0522-2231310 E-mail: <a href="mailto:bimalokpal.lucknow@gbic.co.in">bimalokpal.lucknow@gbic.co.in</a>	Districts of U.P:- Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar
<b>MUMBAI</b>	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Seva Annexe, 3rd Floor, S.V.Road, Santacruz (W), <b>MUMBAI - 400 054</b> Tel: 022-26106928/26106552 Fax: 022-26106052 E-mail: <a href="mailto:bimalokpal.mumbai@gbic.co.in">bimalokpal.mumbai@gbic.co.in</a>	Goa and Mumbai Metropolitan Region excluding Navi Mumbai & Thane
<b>Noida</b>	Insurance Ombudsman Office of the Insurance Ombudsman 4th Floor, Bhagwan Sahai Palace, Main Road, Naya Bans, Sector-15, <b>NOIDA – 201301</b> Tel: 0120-2514250/51/53 E-mail: <a href="mailto:bimalokpal.noida@gbic.co.in">bimalokpal.noida@gbic.co.in</a>	Uttaranchal and the following Districts of U.P:- Agra, Aligarh, Bagpet, Bareilly, Bijnor, Budaun, Bulandshehar, Etah , Kanooj, Mainpuri, Mathura , Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozabad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur
<b>Patna</b>	Insurance Ombudsman Office of the Insurance Ombudsman 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, <b>PATNA – 800006</b> Tel: 0612-2680952 E-mail: <a href="mailto:bimalokpal.patna@gbic.co.in">bimalokpal.patna@gbic.co.in</a>	Bihar and Jharkhand
<b>Pune</b>	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Darshan Bldg., 2nd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, <b>PUNE – 411 030</b> Tel: 020-32341320 E-mail: <a href="mailto:bimalokpal.pune@gbic.co.in">bimalokpal.pune@gbic.co.in</a>	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region

The updated details of Insurance Ombudsman are available on IRDA website: [www.irda.gov.in](http://www.irda.gov.in), on the website of General Insurance Council: [www.generalinsurancecouncil.org.in](http://www.generalinsurancecouncil.org.in), our website [www.futuregeneralali.in](http://www.futuregeneralali.in) or from any of our offices.

